

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**


TP 36 of 2019 [TP 111 of 2016 in (CP 79 of 2015)]

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2020**

Name of the Company: Rajiv Nahar & Ors
V/s
Aeon Housing Pvt Ltd & ors

Section: Section 397-398 of Companies Act

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Adilga Singh Parmar for Jatin Shegal	Adv	Applicant	
2.				


ORDER

The Petitioner is represented through its Learned Counsel.

On the request of the Petitioner, the matter is adjourned. It is submitted that the Petitioner has taken the consent from the side of the Respondent.

List the matter on 27.03.2020.


**(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)**


**(MANORAMA KUMARI)
MEMBER (JUDICIAL)**

Dated this the 21st day of February, 2020.